

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-3136—JK (LD ) of 2022**  
**DATED:- 30 - 05 - 2022**

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 30 - 05 - 2022

No:-LAW-OIC/153/2022

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Principal Secretary to Government, Health and Medical Education Department
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Khursheed Ahmad Bhat)

Additional Secretary to Government

**Annexure to the Government Order No.3136-JK(LD) of 2022 dated 30.05.2022**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1.	CCP (S) No 51/2022 titled Waseem Qureshi Vs Vivek Bhardwaj & Ors	<b>Mr. Nasir Bilal Shah, Under Secretary to Government, Health and Medical Education Department</b>
2.	CCP (S) No 540/2021 in SWP No 2541/2015 titled Javaid Ahmad Chashoo Vs UT of J&k & Ors	<b>Shri Nasir Bilal Shah, Under Secretary to Government, H&amp;ME, Department</b>
3.	WP (C) No 361/2022 , CM No 921/2022 titled Dr Yashpaul Sharma Vs UT of J&K & Ors	<b>Shri Sanjeev Sharma Deputy Secretary to Government, H&amp;ME, Department</b>
4.	CPSW No 275/2014 in SWP No 864/2013 titled Ghulam Mohammad Mir Vs Commissioner/Secretary	<b>Mr. Javaid Ahmad Malik Under Secretary to Government, H&amp;ME, Department</b>
5.	WP (C) No PIL 44/2019 , CM No 8905/2019 titled Social Youth Club of Jk Vs State of JK & Ors.	<b>Shri Sanjeev Sharma Deputy Secretary to Government, H&amp;ME, Department</b>
6.	Dairy No. 7779/2021 titled Mehmooda Bano vs UT of J&K & ors.	<b>Mrs. Mamta Devi (Personnel Officer) Govt. Medical College, Jammu.</b>
7.	O.A.No. 254/2021 titled Abhinav Gupta vs UT J&K and ors.	
8.	T.A. No. 8517/2021 in SWP No. 1818/2015 titled Tarlok Singh vs State of J&K and ors.	
9.	T.A. No. 8413/2021 in SWP No. 3437/2015 titled Ram Ditta v/s state of J&K and Ors.	
10.	WPC No. 2415/2021 titled Anchal Masih vs UT of J&K and ors.	
11.	OWP No.35/2017 titled Pritpal Singh vs State of J&K and ors.	
12.	WPC No. 3523/2019 titled Baljeet Singh Saini vs State of J&K and Ors.	

*DR*  
*30/5*